

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV**

**ITEM No. 118
(IB)-177/(ND)2020**

IN THE MATTER OF:

AK Singh ... Applicant/Petitioner

Vs

M/s RBT Exports Pvt. Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 31.03.2021

Coram:

**SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr.AshishMakhija Adv.
Ms.Akanksha

For the Respondent :

ORDER

Heard the submissions made by Learned Counsel for the Operational Creditor. Learned Counsel for the Operational Creditor has submitted that despite the Tribunal granting an opportunity to Corporate Debtor, no amicable settlement has resulted till date. Therefore, this matter be placed before Regular Bench for further consideration.

Post this matter on 19.04.2021.

Sd/-
**SUMITA PURKAYASTHA
MEMBER (TECHNICAL)**

Sd/-
**P.S.N PARSAD
MEMBER (JUDICIAL)**